

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu/Srinagar

Phone.No. 0191-2547169-(J)
0194-2506262-(S)

NOTIFICATION

Srinagar, the 23th October, 2020

SO- 329 Whereas, on 05-5-2020 Police Doda arrested a terrorist of HM outfit identified as Tanveer Ahmad Malik S/O Late Jamal-Ud-Din Malik R/O Tantana Gundana and recovered one pistol alongwith magazine and 10 pistol rounds from his possession; and

3. Whereas, a Case FIR No. 82/2020 U/S 13,17,18,19,20, 23,38,39 Unlawful Activities (Prevention) Act 1967, came to be registered in Police Station Doda and investigation was set into motion; and

4. Whereas, during investigation the site plan of place of occurrence and seizure memo was prepared, statement of witnesses acquainted with the facts and circumstances were recorded under the relevant provisions of law; and

5. Whereas, during the investigation the accused Tanveer Ahmad Malik confessed that he had joined the terrorist ranks on the directions of HM terrorists namely, Haroon Abass Wani and Tahir Ahmad Bhat (both killed in encounters subsequently) and he further confessed that he remained active in the area; and

5. Whereas, the accused also confessed that one accused namely Raqeeb Aalam S/O Siraj-Ud-Din R/O Suhanda Doda has been working as OGW with the HM terrorists and he had arranged a hideout for him near his house at Suhanda where he was providing him food and shelter and information about the movement of security forces; and

6. Whereas, during investigation the accused Raqeeb Aalam was arrested and during questioning he too confessed that he has been working for the HM outfit and received some arms/ammunition from the terrorist Haroon Abass, subsequently on his disclosure one Chinese Pistol, one Magazine and four rounds were recovered from the location identified by him; and

7. Whereas, the accused Raqeeb Aalam confessed that on the directions of terrorist Haroon Abass he had alongwith Tanveer Ahmad visited Kashmir and collected an AK-47 rifle alongwith some cash to be spent for carrying out terrorist activities and recruitment of youth in the HM outfit. He disclosed that they could not carry the weapon to Doda and later handed over the weapon to an unknown terrorist at Anantnag; and

8. Whereas, the accused Raqeeb Aalam confessed that after the killing of terrorist Haroon Abass in an encounter, the accused namely, Tanveer Ahmad contacted another terrorist namely Tahir Ahmad Bhat and handed over the cash to him and retained some

amount of the cash with him for carrying out the terrorist activities in the District Doda; and

9. Whereas, after the elimination of terrorist Haroon Abass, the accused Tanveer Ahmad kept hiding in the hideout arranged by accused Raqeeb Aalam near his house where from the accused Tanveer Ahmad established contacts with Pakistan based handlers through voice calls on whatsapp and the Pakistan handlers directed him to snatch AK-47 rifles from the Police Personnel of Police Picket Tantana; and

10. Whereas, during investigation, it was revealed that the accused Tanveer Ahmad Malik was active terrorist of HM outfit and was raising funds for recruitment of youth in the area. The accused Raqeeb Aalam has been working as OGW for the terrorists of HM outfit and has been harbouring terrorists by providing shelter and logistic support to them; and

11. Whereas, during investigation both the terrorists Haroon Abass and Tahir Ahmad were dropped from the case in view of their elimination during encounters; and

12. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has prima facie established involvement of the below mentioned accused persons for commission of offences punishable

under section as shown against each of Unlawful Activities (Prevention) Act, 1967:-

S.No.	Name of the accused	Offence.
1	Tanveer Ahmad Malik S/O Late Jamal-Ud-Din Malik R/O Tantana Gundana Doda.	13,17,18,23,23 ULA (P) Act
2	Raqeeb Alam S/O Siraj-Ud-Din R/O Suhandu Doda.	13,18,19,23,38,39 ULA (P) Act

13. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

14. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offences punishable under section 13,17,18,19,20,23,38,39 ULA (P) Act, in the case FIR No. 82/2020 of Police Station Doda.

By order of the Government of Jammu & Kashmir.

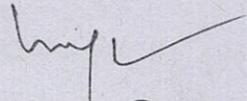
Sd/-
Principal Secretary to Government
Home Department.

No:-Home/Pros/151/S/2020

Dated: 23-10-2020

Copy to the:-

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director General of Police, J&K Jammu. The CD file in original is returned herewith.
3. Secretary to Government, Department of Law, Justice & PA
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.


Special Secretary to Government
Home Department.